

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 49 of 2020

In the matter of:

M.G. Mohan Kumar

....Appellant

Vs.

**American Road Technology & Solutions Pvt. Ltd. &
Ors.**

....Respondents

Present:

Appellant: Mr. Priyadarshi Banerjee, Advocate for Appellant.

**Respondents: Mr. Rishabh Jain and Mr. M.L. Sharma, Advocates
for R-1.**

**Mr. P.S. Singh (CGSC) and Mr. Vibhav Singh,
Advocates for R-2 and R-3.**

ORDER

16.03.2020: It is represented on behalf of the Respondent that Reply of the Respondent No. 1 will be filed in the course of the day, accordingly the Respondent is directed to file the Reply before the Office of the Registry today and serve a copy of the said Reply to the Appellant side today itself. For filing of Rejoinder of the Appellant, if any, before the next date of hearing.

At request the matter is adjourned to **01st April, 2020.**

In the meanwhile, it is open to the Respondent No. 2 and Respondent No. 3 to file reply, if not filed earlier.

Before the next date of hearing, the parties are directed to complete/exchange the pleadings.

**[Justice Venugopal M.]
Member (Judicial)**

**[KanthiNarahari]
Member (Technical)**

ha/nn